

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2000 of 2020

1. Md. Raja

2. Aasik

3. Sahjad Ansari

4. Sabir Mian

... .. **Petitioners**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. D.K. Malityar, Advocate

For the State : Ms. Anuradha Sahay, A.P.P.

02/24.06.2020 Heard Mr. D.K. Malityar, learned counsel for the petitioners and Ms. Anuradha Sahay, learned A.P.P. for the State.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Hazaribagh Muffasil P.S. Case No. 242/2019.

It has been alleged that the informant and her brother-in-law were assaulted by the petitioner and others on 21.09.2019.

There appears to be a case and counter case and the allegations are general and omnibus in nature. Some of the co-accused persons have been granted anticipatory bail by this Court in A.B.A. No. 9443 of 2019. The case of the petitioners appear to be similarly situated to those of the co-accused who have been granted anticipatory bail by this Court.

Regard being had to the above, the petitioners, named above, are directed to surrender before the learned trial court within a period of four weeks and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Hazaribag in connection with Hazaribagh Muffasil P.S. Case No. 242/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)